

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3427
ANSWERED ON:29.07.2009
EXPENDITURE ON DRIVE AGAINST CORRUPTION
Singh Shri Brij Bhushan Sharan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether corruption drive is rendered meaningless in spite of the CVC, CBI etc. red alert notice and raids incurring crore of rupees in this regard;
- (b) if so, the reaction of the Government thereto;
- (c) the amount of expenditure incurred during the last three years and the current year under the above agencies in this regard, agency-wise; and
- (d) the number of cases handed over to the agencies and the number of cases in which action has been taken within the prescribed time-frame during the last three years and the current year?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The raids conducted by anti-corruption agencies, apart from having a deterrent effect, lead to registration of criminal cases and collection of evidence against the guilty for effective prosecution and conviction.

(c): No separate record of expenditure incurred in this regard is maintained centrally.

(d): Cases are handed over to CBI by the Constitutional Courts, and also by the Central Government under Section 5 of Delhi Special Police Establishment Act, 1946 with the consent of the concerned State Government. The number of cases registered by the CBI including the cases handed over by the Central Government and the Constitutional Courts during the last three years is as under:

Year	No. of cases registered by Constitutional Courts	Total no. of Regular Cases/ Handed over by the Government	Handed over by the Preliminary Enquiries
2006	22	220	1156
2007	34	114	940
2008	42	89	991

No definite time frame has been prescribed for disposal of cases. The CBI, however, endeavors to complete the investigation in all cases at the earliest.